

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:2685  
ANSWERED ON:26.08.2013  
COASTAL AREA REGULATION ZONE  
Meghwal Shri Arjun Ram

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government proposes to formulate any coastal area regulation for coastal areas;
- (b) if so, the details of the coastal area regulation;
- (c) whether the talks have been held with stake holders and organisations of the people living there prior to formulating the coastal area regulation;
- (d) whether the employment opportunities to people living there will also be taken care while formulating coastal area regulation; and
- (e) if so, the details of action taken by the Government in this regard ?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e) Ministry of Environment and Forests issued the Coastal Regulation Zone (CRZ) Notification, 2011 in January, 2011 for the main land and the Island Protection Zone (IPZ) Notification, 2011 for Lakshadweep, Andaman & Nicobar Islands in January, 2011 in supersession of the Coastal Regulation Zone Notification, 1991 after a detailed review through an Expert Committee headed by Prof. M.S. Swaminathan and extensive consultations with various stakeholders including the fishermen communities, local communities and based upon suggestions received from various stakeholders.

The CRZ Notification, 2011 provides special provisions for communities living in certain ecologically sensitive coastal stretches, islands in the backwaters of Kerala, local communities living along the coast of Goa and other traditional coastal inhabitants, slum dwellers and persons living in dilapidated and unsafe buildings in Mumbai, etc.